

(c) and (d). No amount was claimed by the High Commissioner in London during 1951 for payment of his medical bills.

DISPLACED FAMILIES IN RAJASTHAN

***2087. Shri Karni Singhji:** Will the Minister of **Rehabilitation** be pleased to state:

(a) the number of displaced families rehabilitated in Rajasthan and in reference to Bikaner Division in particular;

(b) the amount of funds sanctioned in the current year to be advanced as loan for the construction of houses and shops for displaced persons in Rajasthan and Bikaner in particular;

(c) the total amount of funds which have been spent up to 1951-52 on relief of displaced persons in Rajasthan; and

(d) the number of families which have been enabled to construct houses for themselves with Government aid in Rajasthan and Bikaner Division in particular?

The Minister of Rehabilitation (Shri A. P. Jain): (a) About 62,000 families are settled in Rajasthan. Of them 47,000 are settled on land, including 16,000 in Bikaner. Of these settled in urban areas, about 10,000 have received loans from the Government and out of them 800 are in Bikaner.

(b) It is proposed to permit the Rajasthan Government to incur expenditure upto Rs. 38 lakhs for housing schemes for displaced persons during 1952-53.

(c) Rs. 173.21 lakhs.

(d) The information is being collected and will be laid on the Table of the House in due course.

DISTRIBUTION OF CONTROLLED CLOTH

***2088. Shri A. K. Gopalan:** Will the Minister of **Commerce and Industry** be pleased to state:

(a) if any definite plan has been laid down in the form of instructions for distribution of controlled cloth through licensed dealers;

(b) if so, what is it;

(c) are these binding on administrations in all States;

(d) whether the State Government are implementing these latest instructions; and

(e) whether the Himachal Pradesh Government has also implemented these instructions?

The Minister of Commerce and Industry (Shri T. T. Krishnamachari): (a) and (b). The State Governments have been asked to grant licences for trading in cloth freely.

(c) They are binding unless there are strong reasons to the contrary in any particular State.

(d) The majority of State Governments have implemented these instructions.

(e) The Himachal Pradesh Government have imposed certain restrictions and the matter is under correspondence with that Government.

ISSUE OF NO DEMAND CERTIFICATES

***2089. Giani G. S. Musafir:** Will the Minister of **Works, Housing and Supply** be pleased to state:

(a) whether it is a fact that "No Demand Certificate" usually required in respect of a person proceeding on pension, is not issued by the Estate Office, New Delhi, for over six months, in certain cases;

(b) what are the circumstances due to which the issue of such a certificate is held up for such a long time; and

(c) in how many cases and under what circumstances there has been delay of more than two months in the issue of "No Demand Certificates"?

The Deputy Minister of Works, Housing and Supply (Shri Buragohain):

(a) It is possible, Sir, that in some exceptional cases, the issue of these certificates may have taken all this time.

(b) "No Demand Certificate" is issued after scrutinising the accounts of the person concerned for the entire period of allotment of Government residence to him, and after ensuring that all the amenities provided in the residence had been returned to the Central Public Works Department, and recovering the amounts due. This naturally takes some time, but with a view to avoiding hardship to Government servants caused by any delay in the issue of "No Demand Certificate", it was decided in February last that the payments due to the Government servants concerned should not be held up and that the offices concerned could proceed without obtaining a "No Demand Certificate", provided the person concerned furnishes a surety bond from a permanent Government servant.

(c) The required information is not readily available.